

Central Administrative Tribunal Lucknow Bench Lucknow.

Original Application No. 333/2009
This, the 21st day of August, 2009.

HON'BLE DR. A.K. MISHRA, MEMBER (A)

Smt. Bittan Devi @ Guttan Devi, aged about 46 years, widow of Late Ram Resident of Village-Salahpur, P.O. Hariharpur, District- Faizabad (earlier Barabanki) Through her son Om Prakash son of Late Ram Awadh.Applicant.

By Advocate Sri B.N. Shukla.

Versus

1. Union of India through General Manager, North Central Railway, Head Quarter Office, Allahabad.
2. Divisional Railway Manager, North Central Railway, Allahabad Division, Allahabad.
3. Assistant Engineer-II, North Central Railway, Kanpur.

....Respondents.

By Advocate Sri B.B. Tripathi for Sri N.K. Agarwal.

Order (Oral)

By Hon'ble Dr. A. K. Mishra, Member (A)

Heard counsel for the parties.

2. The learned counsel for the applicant submits that the retiral dues of the applicant, who was born deaf and dumb, has not been paid to her. Her husband died in harness on 3.3.1997.

3. The applicant has submitted a representation to the Divisional Railway Manager, North Central Railway, Allahabad Division, Allahabad (respondent No. 2). Her grievance will be redressed in case a direction is given to the respondent No. 2 to consider her representation and pay the legitimate retiral dues to her. The respondents' counsel has no objection. Accordingly, the respondent No. 2 is directed to dispose of the pending representation of the applicant on merit within a period of three months from the date of receipt of a copy of this order.

The Original Application filed in this Tribunal may also be treated as additional representation in the matter.



4. The O.A. is disposed of at the admission stage with the above direction. No costs.

A. K. Mishra
(Dr. A. K. Mishra)
Member -A

v.